

Item No.5
State vs. Naresh Poddar

FIR No. 99/2019
PS. Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Learned APP for the State through V/C

Sh. Nikhil Kumar Vats, learned counsel for the accused through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

At request, put up on 02.02.2021 for arguments on the point of charge.

(Babita Punya)
MM-06, West District
THC, Delhi/22.09.2020

Item No.2
Mukesh Kumar vs. Sanjay Singh

CC No. 12962/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: None for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that matter is at the stage of arguments on the application filed under section 156(3) CrPC, however, none has joined the proceedings on behalf of the complainant. Therefore, the matter stands adjourned for 27.01.2021.

(Babita Puriya)
MM-06, West District
THC, Delhi 22.09.2020

Item No.11
State vs. Manoj & Vishal

FIR No. 319/2020
PS: Mundka
U/sec. 379/411/356 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Learned APP for the State through V/C

Accused persons not produced from J/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Jail Superintendent is directed to produce the accused persons on 07.10.2020 failing which adverse order shall be against him.

(Babita Puniya)
MM-66, West District
THC, Delhi/22.09.2020

Item No.9

State vs. Mohd. Alam

FIR No. 301/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Learned APP for the State through V/C

None for the IO

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 27.01.2021 for consideration.

IO be also summoned for next date of hearing.

(Babita Puniya)
NM-06, West District
THC, Delhi/22.09.2020

MR. BABITA PUNIYA
JUDGE (MUNICIPAL)
MUNICIPAL COURT
WEST DISTRICT
THC, DELHI
22.09.2020

Item No.6
State vs. Rahul

FIR No. 422/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that vide last order, non-bailable warrants were directed to be issued against the accused to secure his presence, however, same could not be issued due to lock-down. Today in the interest of justice no adverse order is being passed against the accused considering the COVID-19 pandemic situation.

Put up on 27.01.2021 for further proceedings.

SHO concerned is also directed to verify the address of the accused and submit the report on the next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi 22.09.2020

Item No.4
Untrace Report

FIR No. 56/2016
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Learned APP for the State through V/C

None for complainant/victim

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 27.01.2021 for further proceedings.

Meanwhile notice be also issued to the victim/complainant for next date of hearing.

(Babita Puniya)
MN-06, West District
TJIC, Delhi/22.09.2020

Item No.13
State vs. Anil Bhura

FIR No. 516/2018
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

In the interest of justice, non adverse order is being passed today against the accused. Court notice be issued to the accused and his counsel for next date of hearing. Put up on 27.01.2021 for further proceedings.

Notice be also issued to the IO for next date of hearing.

(Ruhita Puriya)
MA-06, West District,
THC, Delhi-22.09.2020
West District, Court No. 22, Phase I,
Old Court Building, Delhi-110006
The District Court, Delhi

Item No.12
State vs. Samir Sarkar

FIR No. 214/2014

PS: Hari Nagar

U/sec. 27 Delhi Medical Council Act

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that vide last order, non-bailable warrants were directed to be issued against the accused to secure his presence, however, process could not be issued due to lock-down.

However, in the interest of justice, no adverse order is being passed today against the accused considering the current COVID-19 pandemic situation.

Put up on 27.01.2021 for further proceedings.

SHO to verify the address of the accused and submit the report on the next date of hearing.

(Babita Puniya)
MM-06, West District
THC, Delhi 22.09.2020

Magistrate, Magistrate
Date: 22.09.2020
West District, Delhi
Page 2 of 2

Item No.18

State vs. *Vijay*

FIR No. 236/2019

PS: *Hari Nagar*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Learned APP for the State through V/C

None for the accused and complainant/victim

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Process could not be issued due to lock-down.

Put up on 27.01.2021 for appearance of parties/regular bail/framing of notice/report on settlement.

(Babita Puniya)
MM-06, West District
THC, Delhi 22.09.2020

Item No.20

Mohinder Pal Singh vs. Amarjeet Singh

CC No. 4786/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: None for the complainant

Sh. Jalaj Malik, learned counsel for the accused through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

In the interest of justice, no adverse order is being passed today against the complainant.

At request, put up on 27.01.2021 for further proceedings.

(Babita Puniya)
MJJ-06, West District
THC, Delhi/22.09.2020

Item No.17
Ashok Madan vs Veena Kumar

CC No. 1458/2018
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Sh. Pradeep, learned counsel for the complainant through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that matter is at the stage of PSE, therefore, the matter stands adjourned for 27.01.2021 in view of the above mentioned office order.

(Rabita Banerjee)
MM-06 West District
THC, Delhi 22.09.2020

Item No.7
State vs. Vicky Dass etc

FIR No. 557/2019
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Learned APP for the State through V/C

Accused Sakvir Singh not produced from jail

Accused Vicky Dass not produced from jail

Sh. Sanny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Jail Superintendent is directed to produce the accused through V/C on the next date of hearing failing which adverse order shall be passed against him.

Put up on 23.09.2020.

(Babita Puriya)
MM-06, West District
THC, Delhi 22.09.2020

Item No.20

Mohinder Pal Singh vs. Amarjeet Singh

CC No. 4786/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: None for the complainant

Sh. Jalaj Malik, learned counsel for the accused through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

In the interest of justice, no adverse order is being passed today against the complainant.

At request, put up on 27.01.2021 for further proceedings.

(Babita Punya)
MM-06, West District
EHC, Delhi/22.09.2020

Item No.10

State vs. Yogesh etc

FIR No. 316/2020

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Learned APP for the State through V/C

Accused *Yogesh* is stated to be in J/C

Rest accused persons are sent to face the trial "without arrest"

IO through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

I take cognizance of offence.

Prima-facie there is sufficient material on record to summon the accused persons. Therefore, let summons be issued to the accused persons for the next date of hearing. Since accused *Yogesh* is running in J/C, let copy of the *challan* be supplied to him through Jail Superintendent.

Accused *Yogesh* be produced through V/C on the next date of hearing.

Put up on 06.10.2020 for appearance of the accused persons/further proceedings.

(Habib Puriya)
JM-06, West District
HC, Delhi/22.09.2020

Item No.16
Jagdish Singh Didden etc vs. Jaspal Singh etc

CC No. 17312/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: *Shri M.S. Bammi*, learned counsel for accused no. 2 & 3

None for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that matter is at the stage of pre-charge evidence, therefore, matter stands adjourned for 02.02.2021 in view of the above mentioned office order.

(Babita Puriya)
MM-05, West District
THC Delhi/22.09.2020

Date: 22.09.2020
West District, New Delhi 110002
The District Court, Delhi
The District Court, Delhi

Item No.14
State vs. Rajender Singh

FIR No. 86/2018
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Learned APP for the State through V/C

None for the accused.

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that matter is at the stage of PE; therefore, matter stands adjourned in view of the above mentioned office order.

Put up on 27.01.2021 for PE.

(Babina Pamiya)
MM-06, West District
DHC, Delhi/22-09-2020
22-09-2020
22-09-2020

Item No.19
State vs. Bhupinder Singh

FIR No. 532/2013
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that matter is at the stage of recording the statement of accused, however, none has joined the proceedings on behalf of the accused. Therefore, the matter stands adjourned for 16.10.2020.

(Habiba Puriya)
MM-06, West District
THC, Delhi/22.09.2020

Item No.15

State vs. Raj Kumar @ Billoo

EIR No. 224/2012

PS: *Manfred*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Learned APP for the State through V/C.

None for the accused

Court is convened through VTC (CISCO WEBEX) from residence office.

File perused.

Let court notice be issued to the complainant, accused and IO for the next date of hearing.

Put up on 27.01.2021 for arguments on the application on the application seeking condonation of delay in filing the charge-sheet.

(Babita Puniya)
MM-06, West District
THC, Delhi/22.09.2020

Item No.3
State vs. Sunil Kumar Khatter

FIR No. 341/2014
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Learned APP for the State through V/C

None for the IO

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 27.01.2021 for consideration.

IO be also summoned for next date of hearing.

(Bar La Puniya)
MM-06, West District
THC, Delhi 22.09.2020

Item No.1
Cancellation Report

FIR No. 57/2018
PS. Huri Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

22.09.2020

Present: Learned APP for the State through V/C

None for complainant/victim

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Process could not be issued due to lock-down.

Let complainant/victim *Sikender Khan* be summoned for next date of hearing.

IO be also summoned.

Put up on 27.01.2021 for further proceedings.


(Babita Punya)
MM-06, West District
THG, Delhi/22.09.2020